

## BEFORE THE NATIONAL GREEN TRIBUNAL

## PRINCIPAL BENCH, NEW DELHI

Original Application No.447/2023

IN THE MATTER OF:

News item published in The Times of India dated 02.07.2023 titled "2 workers killed in factory blast in residential area"

INDEX

<u>Si. No.</u>	<u>Particulars</u>	<u>Page No.</u>
1.	Status Report on behalf of the District Magistrate, North-East, Delhi	1-5
2.	Annexure- 1- Copy of the Minutes of Meeting dated 21.02.2024	6-9
3.	Annexure- 2- Copy of the Status Report by MCD dated 05.01.2024	10-12
4.	Annexure- 3- Copy of the Report of the Joint inspection by DPCC & SDM (Yamuna Vihar) dated 13.07.2023	13
5.	Annexure- 4- Copy of the Report by the Joint Labour Commissioner, dated 05.03.2024	14-15
6.	Annexure- 5- Copy of the Report by the Joint Labour Commissioner, dated 20.03.2024	16
7.	Annexure- 6- Copy of the Occurance Book dated 01.07.2023 kept by the Delhi Fire service	17-18
8.	Annexure- 7- Copy of the Final Report U/S 173 CrPC in the Court Metropolitan Magistrate, Karkadooma Court dated 03.02.2024	19-32

Date... 11/12/2024  
Place... DELHI.

  
Rekha Rani Sharma  
SDM Yamuna Vihar  
O/o District Magistrate  
North-East Delhi.

**IN THE MATTER OF:**

News item published in The Times of India dated 02.07.2023 titled "2 workers killed in factory blast in residential area"

**Status Report on behalf of the District Magistrate, North-East, Delhi pursuant to Order dated 08.01.2024**

1. That the present report is being filed pursuant to Order dated 08.01.2024 passed by this Hon'ble Tribunal. On the said date, the Hon'ble Tribunal was apprised of the relief measures taken by the Department post the incident in question. After completion of necessary formalities, ex-gratia amount of Rs. 10 Lacs each was released in favour of 02 families of deceased victims and Rs. 02 Lacs was given to one injured victim in light of guidelines issued by Government of NCT of Delhi vide order No.F.1(87)/Relief/BuildingCollapse2010/2663 dated 05.03.2020.
2. As regards to the issue of compensation to these victims in terms of any other earlier order of this Hon'ble Tribunal and calculation of the same as provided under the Motor Vehicle Act or any other relevant enactment, as mentioned by this Hon'ble Tribunal in its order dated 08.01.2024, it is respectfully submitted that to explore the matter, the Ld. Govt. Counsel has provided copies of orders issued by the Hon'ble Tribunal in the OA No. 65/2021 and OA No. 171/2021. Both the orders have been perused and it has been found that in both the orders the compensation was granted to the victims who were working in the already running factory, the issue of conforming and non-conforming areas being an additional factor in calculating the compensation.
3. In the matter of O.A. No 171/2021, a Joint Committee of CPCB, DPCC, DM and DCP (concerned), Director Industrial Safety and Health were directed to ascertain the compensation payable to the victims, the status of the compliance of the Provision of Water Act, Air Act, and the Environment (Protection) Act, 1986 or any other relevant law on the subject alongwith other causes and remedial measures etc. Further, the principle of absolute liability which is an established law since MC Mehta (1987) and later judgements that liability of the person undertaking hazardous activities for commercial gains and any accident and loss is absolute was also referred to.

In the matter of O.A. 65/2021, the Joint Committee formed therein, in its report, suggested for compensation of victims working in factory running in violation of judgement of Hon'ble Supreme Court in MC Mehta Vs. UOI and others in residential area. The compensation was assessed based on formula derived from the environmental policy framed in compliance of NGT order 31.08.2018 in O.A. No. 593/2017. Accordingly, the compensation damages were imposed on the owners (landlords and tenants) of the properties in violation of safety and environmental norms. The Hon'ble Tribunal was pleased to issue orders for recovery of such compensation from the concerned persons i.e. the owners/tenants of the violating units.

4. Accordingly, It is humbly submitted that in view of the Hon'ble Tribunal directions dated 08.01.2024, Status and Action Taken Reports were sought from the concerned department i.e. DPCC, CPCB, Delhi Police, Industries Department, Jt. Labour Commissioner (NE & SHD), Fire Department etc. Further, a joint meeting with the representatives of above mentioned departments was convened on 06.03.2024 and 21.03.2024. The relevant sections of the report (minutes annexed) in view of the Hon'ble Tribunal Orders issued in O.A 65/2021 and O.A. 171/2021 as provided by Ld. Govt. Counsel is submitted as below:-
- a. It is submitted that the proceeding by the Labour Department,, GNCTD are on-going in the instant case under Employee Compensation Act 1932, which are pending for claim/representation to be filed by the Claimant and owner of the factory. Further, it is humbly resubmitted that the ex-gratia amount of Rs. 10 Lacs has already been released in favour of 2 families of deceased victim and Rs. 2 lacs was given to one injured victim vide order dated 02.01.2024 in light of the relevant guidelines applicable by the office of District Magistrate, North-East.
  - b. As per the directions of the Hon'ble Tribunal dated 08.01.2024, diligent efforts were made in consultation with departments as mentioned above to devise an appropriate means for calculation of compensation to be paid as per Environmental Compensation Policy framed in compliance of NGT Order dated 31.08.2018 in OA No. 593/2017. This was referred to in terms of orders passed by Hon'ble Tribunal in matters of O.A. No. 65/2021 and O.A. No. 171/2021.
  - c. The details of the victims deceased and injured in the incident are as below:

Victims deceased = 1. Sh. Bablu Kumar S/o Dharamveer

2. Sh. Ram karan S/o Lahri Singh

Victims Injured = 1. Sh. Sahil S/o Charan Singh  
2. Sh. Deepak S/o Vijay Veer Singh

It was also revealed that Sh Deepak S/o Vijay Veer Singh who was injured in the incident is also the owner / tenant of the second unit i.e. Injection moulding & dye unit, in the same premises.

- d. Accordingly, for the aforesaid incident, i.e. News item published in the Times of India dated 02.07.2023 titled "2 Workers killed in factory blast in residential area", it was revealed from reports of DPCC, MCD, Delhi Police and other relevant Department that the units wherein the blast occurred was located in non-conforming area and two units were being run in the same premises. Moreover, no consent to operate or establish the units was obtained by the unit owner/tenant or the landlord. It was further revealed that both the units (plastic bottling and injection moulding and dye) which were being run in the premises were of the "Orange" Category as per the applicable pollution index.
- e. Therefore, the compensation liable to be paid to the injured and legal heirs of the deceased victims by the landlord of the premises and owners/tenants of the polluting units, as per the formula quoted in prior NGT cases is suggested as below:
- The Environmental Compensation as per the formula is  $EC = PI \times N \times R \times S \times LF1 \times LF2$  (EC-Environmental Compensation, PI Pollution Index of Industrial Sector, N-Number of days of violation, R-A factor in Rupees for Environmental Compensation (Rs.250 as average Rupee factor as recommended by CPCB), S- Factor for scale of operation (0.5), LF1-Population factor where unit is located (2.0 for NCT of Delhi), LF2-Type of industrial collector in conformity with MPD in which unit).
- f. Therefore, the compensation liable to be paid to the injured and legal heirs of the deceased victims by the landlord of the premises and owners/tenants of the polluting units, as per the formula quoted above is suggested as below:

$$EC = PI * N * R * S * LF1 * LF2$$

{EC-Environmental Compensation,

PI Pollution Index of Industrial Sector: 50, as per orange category

N-Number of days of violation: 33 (calculated based on MCD report that the inspection was done on 30.05.2023 and the incident occurred on 1.07.2023 as the date of rent agreement not available)

R-A factor in Rupees for Environmental Compensation (Rs.250 as average Rupee factor as recommended by CPCB),

S- Factor for scale of operation (0.5),

LF1- Population factor where unit is located (2.0 for NCT of Delhi),  
 LF2- Type of industrial collector in conformity with MPD in which unit-  
 1.5 for non-conforming area.

Further, the units which are engaged in green/orange/red category activities and operating without Consent under Air/Water Act, EC amount will be doubled.

Therefore, as two units with activities of manufacturing plastic bottling and Injection Moulding and Dye were operating, the total EC works out to be:

$$\begin{aligned} \text{Total EC (for 2 units)} &= 2*2*EC \\ &= 2*2 (50*33*250*0.5*2*1.5) \\ &= \text{Rs. } 24,75,000 \end{aligned}$$

- g. Hence, the EC of Rs.24,75,000 (Rupees Twenty four lakhs seventy-five thousand) as calculated above should be levied equally on Sh. Naresh Kumar Sharma (owner of the premises at Khasra no 267- Gali No. 3/22, Near Metro Pillar No.5, Village Gokalpur, Delhi), Sh. Virender Yadav (1st unit owner wherein blast occurred) and Sh. Deepak s/o Vijay veer Singh (owner of the 2nd unit in the same premise). That is, Sh. Naresh Kumar Sharma, Sh. Virender Yadav and Sh. Deepak S/o Vijay Veer Singh have to pay 1/3<sup>rd</sup> share each ( Rs. 8,25,000) of the total Environment Compensation (Rs. 24,75,000).
- h. Further, It is proposed that out of total EC amount i.e, Rs. 24,75,000, Rs. 11 lakhs each may be compensated to the Legal Heirs of the deceased victims, Sh. Bablu Kumar S/o Dharamveer and Sh. Ram karan S/o Lahri Singh, and the rest of the amount, Rs. 2,75,000 may be compensated to the injured victim, Sh. Sahil S/o Charan Singh.
- i. It is proposed that in the event that the injured victim, Sh. Sahil S/o Charan Singh, does not come forward even after being provided adequate opportunity of appearance to receive the compensation or fails to submit required documentation for release of compensation, then, the amount, Rs. 2,75,000 will be disbursed and compensated equally to the Legal Heirs of the deceased victims, Sh. Bablu Kumar S/o Dharamveer and Sh. Ram karan S/o Lahri Singh.
- j. It was further proposed that Sh. Deepak S/o Vijay Veer Singh who was also injured in the incident and was the recipient of the ex-gratia amount of Rs.2 Lacs as per the extant policy, shall not be compensated being the owner of the second unit and tenant of the premises, i .e., Injection moulding & dye unit. He cannot be treated as a beneficiary of his own wrong doing and thus cannot be compensated.

5. It is humbly prayed that this Hon'ble National Green Tribunal may be pleased to take this report on record and pass such further orders or other orders as this Hon'ble Tribunal may deem fit and proper in the facts and circumstances of the case.

*ds*  
21/3/2024  
Rekha Rani Sharma  
SDM Yamuna Vihar  
O/o District Magistrate  
North-East Delhi

Government of NCT of Delhi  
Office of the Sub Divisional Magistrate (Yamuna Vihar)  
Office of District Magistrate North East District Complex,  
Nand Nagri, Delhi-110093

No.F.SDM(YV)/185/2023/094759669/144

Dated: 21.03.2024

MINUTES OF MEETING/ JOINT REPORT

A meeting was convened under the Chairmanship of District Magistrate, District-North East on 21.03.2024 at 12.00 Noon in Meeting Hall to discuss the matter related to compensation in respect of NGT order dated 08.01.2023 and the orders shared by Learned Counsel to the Office of District Magistrate, North East regarding payment of compensation to the compressor blast at victims/deceased in a factory situated in Gokalpur Village in Yamuna Vihar Sub Division on 01.07.2023 in NGT court matter O.A. No. 447/2023.

List of Attendees:

As per Annexure-A.

1. The District Magistrate welcomed all the participants and briefed them about the matter and purpose of the meeting.
2. It was revealed that Two deaths and two person were injured during the accident happened due to compressor burst in Gokalpur Village on 01.07.2023.
3. It has been informed by the MCD officers that the landlord was a habitual offender and lets out his premises to run un-authorized industrial activities/factories by the tenants. Same premises was being used to run similar activities before the present incident.
4. Two unauthorized Factories/Industrial units (plastic bottling & Injection molding & dye) were functional in a single premises in the locality of Gokalpur Village. DPCC representative informed that this needs to be taken into account as a factor in calculating the EC amount.
5. It was revealed that the proceeding by the Labour Department, GNCTD are on-going in the instant case under Employee Compensation Act 1923, which are pending for claim/representation to be filed by the Claimant and owner of the factory. Further, it was discussed that the ex-gratia amount of Rs. 10 Lacs has already been released in favour of 2 families of deceased victim and Rs. 2 lacs was given to one injured victim vide order dated 02.01.2024 in light of the relevant guidelines applicable by the office of District Magistrate, North-East.
6. The DPCC informed that there are several categories to define an industrial unit category and the units as referred in the matter falls under the category of ORANGE.

7. The MCD Officers informed that an inspection was done by them and above referred factory/units were found not functional and in absence of the proper legal document/evidence like rent agreement etc, 33 days have been calculated for compensations on the basis of last inspection i.e. 30.05.2023 [Period from 30.05.2023 to 01.07.2023].
8. As per the report already furnished by the MCD and DPCC, the Owner was allowing the tenants to run factory (Injection Moulding and Dye Units & plastic bottling unit) in its premises in unauthorized manner.
9. The details of the victims deceased and injured in the incident are as below:

Victims deceased = 1. Sh. Bablu Kumar S/o Dharamveer  
2. Sh. Ram karan S/o Lahri Singh

Victims Injured = 1. Sh. Sahil S/o Charan Singh  
2. Sh. Deepak S/o Vijay Veer Singh

It was also revealed that Sh Deepak S/o Vijay Veer Singh who was injured in the incident is also the owner / tenant of the second unit i.e. Injection moulding & dye unit, in the same premises.

10. Accordingly, for the aforesaid incident, i.e. News item published in the Times of India dated 02.07.2023 titled "2 Workers killed in factory blast in residential area", it was revealed from reports of DPCC, MCD, Delhi Police and other relevant Department that the units wherein the blast occurred was located in non-conforming area and two units were being run in the same premises. Moreover, no consent to operate or establish the units was obtained by the unit owner/tenant or the landlord. It was further revealed that both the units (plastic bottling and injection moulding and dye) which were being run in the premises were of the "Orange" Category as per the applicable pollution index.

Therefore, the compensation liable to be paid to the injured and legal heirs of the deceased victims by the landlord of the premises and owners/tenants of the polluting units, as per the formula quoted in prior NGT cases is suggested as below:

$$EC = PI * N * R * S * LF1 * LF2$$

{EC-Environmental Compensation,  
PI Pollution Index of Industrial Sector: 50, as per orange category  
N-Number of days of violation: 33 (calculated based on MCD report that the inspection was done on 30.05.2023 and the incident occurred on 1.07.2023 as the date of rent agreement not available)  
R-A factor in Rupees for Environmental Compensation (Rs.250 as average Rupee factor as recommended by CPCB),  
S- Factor for scale of operation (0.5),  
LF1- Population factor where unit is located (2.0 for NCT of Delhi),  
LF2- Type of industrial collector in conformity with MPD in which unit-1.5 for non-conforming area.

Further, the units which are engaged in green/orange/red category activities and operating without Consent under Air/Water Act, EC amount will be doubled.

Therefore, as two units with activities of manufacturing plastic bottling and Injection Moulding and Dye were operating, the total EC works out to be:

$$\begin{aligned} \text{Total EC (for 2 units)} &= 2*2*EC \\ &= 2*2 (50*33*250*0.5*2*1.5) \\ &= \text{Rs. } 24,75,000 \end{aligned}$$

Hence, the EC of Rs.24,75,000 (Rupees Twenty four lakhs seventy-five thousand) as calculated above should be levied equally on Sh. Naresh Kumar Sharma (owner of the premises at Khasra no 267- Gali No. 3/22, Near Metro Pillar No.5, Village Gokalpur, Delhi), Sh. Virender Yadav (1st unit owner wherein blast occurred) and Sh. Deepak s/o Vijay veer Singh (owner of the 2nd unit in the same premise). That is, Sh. Naresh Kumar Sharma, Sh Virender Yadav and Sh. Deepak S/o Vijay Veer Singh have to pay 1/3<sup>rd</sup> share each ( Rs. 8,25,000) of the total Environment Compensation (Rs. 24,75,000).

Further, It is proposed that out of total EC amount i.e, Rs. 24,75,000, Rs. 11 lakhs each may be compensated to the Legal Heirs of the deceased victims, Sh. Bablu Kumar S/o Dharamveer and Sh. Ram karan S/o Lahri Singh, and the rest of the amount, Rs. 2,75,000 may be compensated to the injured victim, Sh. Sahil S/o Charan Singh.

It is proposed that in the event that the injured victim, Sh. Sahil S/o Charan Singh, does not come forward even after being provided adequate opportunity of appearance to receive the compensation or fails to submit required documentation for release of compensation, then, the amount, Rs. 2,75,000 will be disbursed and compensated equally to the Legal Heirs of the deceased victims, Sh. Bablu Kumar S/o Dharamveer and Sh. Ram karan S/o Lahri Singh.

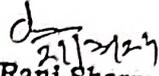
It was further proposed that Sh. Deepak S/o Vijay Veer Singh who was also injured in the incident and was the recipient of the ex-gratia amount of Rs.2 Lacs as per the extant policy, shall not be compensated being the owner of the second unit and tenant of the premises, i .e., Injection moulding & dye unit. He cannot be treated as a beneficiary of his own wrong doing and thus cannot be compensated.

It is humbly prayed that this Hon'ble National Green Tribunal may be pleased to take this report on record and pass such further orders or other orders as this Hon'ble Tribunal may deem fit and proper in the facts and circumstances of the case.

The Police Officers has provided copy of Charge sheet to be filed in the Hon'ble Court.

11. Call details dated 01.07.20213 (15.18Hrs) has been furnished by the DFS Officers.

The meeting ended with a vote of thank to the Chair.

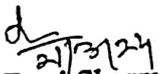
  
(Rekha Rani Sharma)  
SDM (Yamuna Vihar)

Dated: 21.03.2024

No.F.SDM(YV)/185/2023/094759669/144

Copy forwarded tot the following for kind information:-

1. PA to Divisional Commissioner, Govt. of NCT of Delhi, 5, Shamnath Marg, Delhi-54.
2. Labour Commissioner, Govt. of NCT of Delhi, 5, Shamnath Marg, Delhi-54
3. PA to District Magistrate, North East District.
4. PA to ADM (North East District).
5. The DCP, Delhi Police, District North-East, Seelampur, Delhi-110053.
6. The Dy. Commissioner, MCD Shahdara North Zone, KeshavChowk, near ShyamLal College, Delhi-110032.
7. The Sr. Environmental Eng., CMC-I, DPCC, Vikas Bhawan-II, Civil Line, Delhi-110054.
8. The Member Secretary, CPCB Board, Parivesh Bhawan, Maharishi Valmiki Marg, East Arjun Nagar, Vishwas Nagar, Shahdara, Delhi-110032.
9. Director Fire Services, GNCTD, Connaught place, New Delhi.
10. All Attendees concerned/Stake Holders.

  
(Rekha Rani Sharma)  
SDM (Yamuna Vihar)

## ANNEXURE- 2

OFFICE OF THE ASSISTANT COMMISS  
SHAHDARA NORTH ZONE  
Room No- 04 GF, Keshav Chowk, Shahdara, DELHI  
Email id:- medshahnorthzone@gmail.com  
Phone No. 011-71468219



No. AC/SH/N/2024/D- 2372

Date- 02.03.2024

To,  
Mrs. Reekha Rani Sharma,  
SDM  
Yamuna Vihar

Madam,

**Sub: Clarification/Seeking report regarding violation of Environmental law/rules thereon by the factory owner/tenant at premises no. Kh. No 2667 Gali No. 3/22, Near Metro pillar No. 5, Village Gokalpur, Delhi-110094**

Reference your letter No. SDM/YV/2024/101 dated 29.02.2024 regarding on subject site above.

It is intimated that a status report by way of affidavit on the behalf of respondent MCD with respect to the Hon'ble NGT court order dated 16.10.2023 was filed in the court on its NDOH 08.01.2024. Copy of the same is forwarded here with which is self explanatory.

*NR*  
*02/03/2024*  
Administrative Officer  
Shahdara North Zone

Encl: As above

Copy to:-

1. Dy. Commissioner, SNZ – For kind Information.
2. Asst. Commissioner, SNZ
3. Office Copy.

PRINCIPAL BENCH, NEW DELHI  
Original Application No. 447/2023

1766

**IN THE MATTER OF:**

In re: News item published in the Times of India dated 02.07.2023 titled  
"02 workers Killed in factory blast in residential area"

NDOH: 08.01.2024

**STATUS REPORT BY WAY OF AFFIDAVIT ON BEHALF OF  
RESPONDENT MUNICIPAL CORPORATION OF DELHI WITH  
RESPECT TO ORDER DATED 16.10.2023**

Affidavit of Sh. Arun Kumar, aged 41 years, Assistant Commissioner, Shahdara North Zone, MCD, on behalf of Respondent/MCD.

I the above named deponent do hereby solemnly affirm and declare here as under:-

1. That I am presently working as Assistant Commissioner, Shahdara North Zone, MCD and am fully conversant with the facts of the case on the basis of the record maintained and made available in this regard and as such am competent to depose and swear the present affidavit on behalf of Respondent MCD.
2. That the instant report/affidavit is being filed pursuant to order dated 16.10.2023 of this Hon'ble Tribunal.
3. That at the outset the answering Respondent/MCD craves leave of this Hon'ble Tribunal to file the present short status report in response to the present OA with the liberty to file further detailed reply/affidavit if need arises or the Hon'ble Tribunal direct to do so.
4. That in compliance of Hon'ble NGT matter OA No. 447/2023 and order dated 16.10.2023 an inspection was carried out by the concerned Licensing Inspector on 12.12.2023 at Kh.No. 267, Gali No. 3/22, near Metro Pillar no. 5, village Gokalpuri

Compliance of order of Hon'ble Supreme Court dated 07.05.2004 in WPC No. 4677/1985 titled as "MC Mehta Vs. Union of India and others" action against industrial units running in residential/non conforming areas in Delhi are regularly taken by MCD. In addition Joint survey by MCD along with other agencies i.e. DPCC, SDM, Delhi Police, BSES etc are also being carried out regularly and action against illegal units found running in non conforming area are being taken as per provision of DMC Act.

6. Recently action has been taken by MCD along with the joint team of DPCC, SDM Karawal Nagar, BSES and Delhi Police during 2023 and 06 illegal factories running in non-confirming area of Gokalpuri village have been sealed.
7. That the said premises was vacant till May 2023 as per report of the concerned Licensing Inspector of the area who used to visit the area regularly and no activity of any industrial/factory nature was found running in the area.

Submitted please.

Verification:

Verified at Delhi on this 05<sup>th</sup> Day of January 2024, that the contents of the above affidavit are true and correct to my knowledge derived from the official record maintained by the MCD and I believe the same to be true and correct.



Deponent  
Asstt. Commissioner  
Shahdara (North) Zone  
Municipal Corporation of Delhi



Deponent  
Asstt. Commissioner  
Shahdara (North) Zone  
Municipal Corporation of Delhi



## ANNEXURE- 3

File No. DPCC/(10)/(10)/(70)/Leg-23 (Computer No. 182167)  
 1366183/2023/LEGAL CELL-DPCC

Subject: NGT matter OA No. 447/2023 "In re:- News Item published in The Times of India dated 02.07.2023 "2 workers killed in factory blast in residential area at Gokulpuri"

In compliance of NGT matter OA No. 447/2023, notice dated 05.07.2023 was received and a joint inspection was conducted with DPCC and SDM (Yamuna Vihar) officials on 13.07.2023 at Khasra No. 267, Gali No. 3/22, near Metro Pillar No-5, Village Gokulpur, Delhi-110094.

The premise was found sealed during the inspection. Hence, the information related to machineries present inside the premise couldn't be ascertained. Subsequently, DDMA staff of DM North East was contacted for providing other information and photographs taken by them.

Observations and Findings of the inspection are as under as per local enquiry:

1. The premise was sealed by Delhi Police (Gokulpuri PS) on 12.07.2023 between 8:30pm and 9:00pm.
2. Naresh Kumar Sharma (Ph- 9540156410) is the owner of the premises at Khasra No. 267, Gali No. 3/22, near Metro Pillar No-5, Village Gokulpur, Delhi-110094 resident of Maujpur near sabzi mandi. The premise is divided in two parts and has been given to two different tenants for commercial activity.
3. Tenant 1 – Yadav. The incident happened in the unit of Yadav, who was absconding after the incident. He started shifting and installation machinery for plastic water bottle manufacturing unit in one part of the premises from June 2023. During the installation, compressor exploded probably due to the overflow of gas being filled in the compressor on 01.07.2023 between 2:30pm and 3:00pm.
4. Bablu Kumar s/o Dharamveer (aged 38) known to have a shop in Bawana, came to install the compressor in the above mentioned unit, died on the spot due to the explosion of compressor.
5. Ram Karan s/o Lahri Singh (Ph- 7827265005) aged 60, Auto Rickshaw driver in whose auto rickshaw, bablu came to install the compressor, was also present in adjacent unit of Deepak, died on the spot after partition wall broke due to the explosion of the compressor.
6. Sahil s/o Charan Singh (aged 22), who was the assistant of Bablu was helping during the installation, suffered major injuries during the explosion. He was taken to the GTB Hospital, Seemapuri by neighbour Amit Kumar (Ph- 8700594079). Sahil was discharged from the hospital on 12.07.2023.
7. Tenant 2 – Deepak s/o Vijay Veer-singh (Ph- 7531280999) aged 33 was operating in the activity of injection moulding and dye also suffered minor injuries.
8. Alakh Nirranjan was the previous tenant of the premises mentioned above, who had vacated the premises in December 2022. Since then, one part of the premise was vacant till May 2023, where the above mentioned incident took place.

Above mentioned unit is located in residential area of Gokulpur village. Such commercial activities can only operate after taking a valid license from MCD. So, MCD may be asked to ensure compliance of MPD 2021 and also to keep a strict vigil of the said area so that no such incidents take place in future. If any unit is found in non-compliance of MPD 2021 or found operating without license, should be sealed immediately by MCD.



13-7-23

Nipun  
 13/07/2023  
 JEE, DPCC

12

13/07/2023  
 JEE, DPCC

OFFICE OF THE JOINT LABOUR COMMISSIONER  
GOVT. OF NCT OF DELHI, LABOUR DEPARTMENT  
DISTRICT: SHAHDARA & NORTH EAST  
YISHWAKARMA NAGAR, JUILMI, COLONY  
SHAHDARA, DELHI-110093

ANNEXURE-4

No. CEC-D/SHD/34/2023 / 93.6

Date: 5/2/24

Status Report in the matter of deaths in compressor blast at a plastic molding  
factory Khosra No.267, Gali No. 3/22, Gokulpur, Delhi

On 01.07.2023, an accident took place due to air compressor blast in a factory at House No. 3/22, Khosra No. 267, Gokulpur, Delhi. In the said accident 02 persons namely Sh. Bablu and Sh. Ramkaran died and one person namely Sh. Sahil got injured. The aforesaid premises is owned by Sh. Naresh Kumar.

On the basis of FIR filed in this matter, notice dated 03.08.2023 was issued to the owner of the factory under Employees Compensation Act, 1923. The owner of the factory did not appear, therefore notice was issued through SHO. Further, the SHO, Gokulpur was also issued notice to the FIR in this matter.

On 12.02.2024, Sh. Naresh Kumar, Owner of the aforesaid property appeared and filed a reply stating that he has rented out the premises to one Sh. Virender Kumar and the factory was run by him and he has got nothing to do with the working of the factory. On the basis of the reply filed by Sh. Naresh Kumar, notice was issued to Sh. Virender Kumar.

On 04.03.2024, the I.O in FIR No. 278/2023 has filed EAR and he produced Sh. Pawan Kumar dependent of deceased Sh. Ramkaran. He further requested time for producing the dependents of Sh. Bablu and the owner of the factory Sh. Virender Kumar. On the request of the I.O., the matter was adjourned for 05.03.2024.

On 04.03.2024, Sh. Deepak, Owner of M/s R.D. Tools has also appeared and informed that Sh. Ramkaran who drives a TSR has come to meet him and was having lunch with him and at that time, the accident took place in the side by factory due to which Sh. Ramkaran got injured. The son of Sh. Ramkaran who has also appeared on 04.03.2024 has informed that his father drives a TSR and he does not work in any factory. He further submitted that his father has gone to meet Sh. Deepak on the factul.

On 05.03.2024, Sh. Virender Kumar, Owner of the alleged factory, Wife of deceased Sh. Bablu and Sh. Naresh Kumar (Owner of the Property) appeared.

The Owner of the factory, Sh. Virender Kumar has admitted that on 01.07.2023 an accident has taken place in his factory. He has further stated that he was in the process of installation of his factory and for the purpose he has purchased injection molding machine from one Sh. Sonu and it was agreed between both the parties that Sh. Sonu will install the machine at the respondent's premises. Sh. Sonu has sent Sh. Bablu and Sh. Sahil for installation of the injection molding machine and while Sh. Bablu was testing the machine, the air compressor got blasted, due to which Sh. Bablu died on the spot and Sh. Sahil got injuries. It is further informed that the intensity of the blast was so high that the common wall between the respondent factory and the another factory

namely M/s R.D. Tools got collapsed. Due to the fall of the wall, one person namely Sh. Ramkaran who was sitting in M/s R.D. Tools also got injured. Sh. Virinder Kumar has denied employee-employee relationship with the injured persons stating that he has not employed any of them.

Section 3 of EC Act, 1923 states that: Employee's liability for compensation - (1) If personal injury is caused to a (employee) by accident arising out of and in the course of his employment, his employer shall be liable to pay compensation in accordance with the provisions of this Chapter.

As per the provisions of Section 3 of the EC Act, 1923 an employer is dependent on his employee for compensation if there exists employer-employee relationship and the employee has sustained personal injuries while performing his duties. In the present case, the employer-employee relationship has been disputed.

The claimant i.e. wife of deceased workman has requested time for filing claim and Sh. Virinder Kumar, Owner of the Factory who appeared for the first time has requested for some time for making proper representation. It is a quasi-judicial matter and the case will be decided after providing opportunity of being heard to both the parties.

The matter has been adjourned for 11.03.2024 at 11:00 A.M.



(AMARDEEP)

JOINT LABOUR COMMISSIONER (NE & SHI)

To,

SDM, Yamuna Vihar, DC Office Complex, Nand Nagri, Delhi-110093.

Ms. Jyoti Mehndiram, Govt. Counsel

## ANNEXURE- 5

OFFICE OF THE JOINT LABOUR COMMISSIONER  
GOVT. OF NCT OF DELHI, LABOUR DEPARTMENT  
DISTRICT: SHAHDARA & NORTH-EAST  
VISHWAKARMA NAGAR, JHILMIL COLONY  
SHAHDARA, DELHI-110095

No. CEC-D/SHD/34/2023/1099

Date: 20/3/24

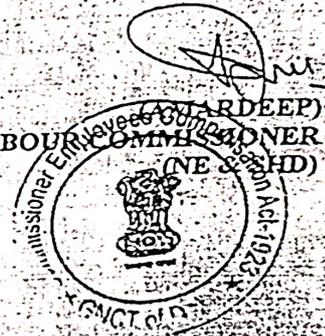
Status Report in the matter of victims in compressor blast at a plastic molding factory Khasra No.267, Gali No. 3/22, Gokalpur, Delhi

This is in continuation of status report dated 05.03.2024. Smt. Divya, wife of deceased Sh. Bablu Kumar had appeared on 05.03.2024 and on the said date she has requested for time for filing a claim and on her request matter was adjourned for 11.03.2024.

Sh. Pawan Kumar S/o deceased Sh. Ram Karan had appeared on 04.03.2024 and he has also requested time for filing the claim. However, the dependents/ legal heirs of both the deceased workmen neither appeared nor filed their claim on 11.03.2024. They were again sent notices for appearance on 20.03.2024. The notices were sent through speed post as well as through whatsapp but again none of the legal heirs/ dependents of deceased workmen appeared on 20.03.2024, though the respondent has appeared.

Again notices are being send to Mrs. Divya W/o deceased Sh. Bablu Kumar, Sh. Pawan Kumar S/o deceased Sh. Ram Karan and to Sh. Sahil (injured person) for 03.04.2024 at 11.00AM.

JOINT LABOUR COMMISSIONER  
(NE & SHD)



To,

SDM, Yamuna Vihar, DC Office Complex, Nand Nagri, Delhi-110093.

ANNEXURE- 6

दिल्ली अग्नि शमन सेवा  
Delhi Fire Service

118

पृष्ठ सं./Page No.

(घटना पंजिका)  
(Occurrence Book)

दिवस/Day Saturday दिनांक/Date 01/12/2023 स्टेशन/Station Gokalpur

समय/Time	घटनाएं/Occurrences	हस्ताक्षर/Sign.
	को बताया गया।	Club
13:30	Defo M.K. Club पर तुरफ, के हुए हैं फर्क सबको जांच करके के नुस्खे निकाले 02/12/2023 को दिल्ली इतिहास सेवा परिचय विहार स्टेशन पर गार्डों वाल खेले सुविधाओं का हाथरेन केअव लिफ्ट निच 12 स्टेशन चार्ज करें। ① फार्मा ② समवेतता ③ जी-आर-स्टेडो ④ लाइवरपुर ⑤ शक्ती पार्क ⑥ मी० मी० ⑦ रामदेवा ⑧ लमकपुरी ⑨ कपनगर ⑩ ज्वालपुरी ⑪ ललफगढ़ ⑫ परिचय विहार इस सभी स्टेशन की टीम परिचय विहार स्टेशन पर मुझे 8:00 बजे लंका मंच लाया गया स्टेशन पर जांच करके के खेले सुविधाओं का बलक में जांच में फायर जंतु अटल commission लेन केअव चार्ज	
14:30	F.O.-330/65 निजम कुमार, दमकूल फायर की वापस आ गया पर हाथ पुर्ण जांचकारी के बाद F.O.-480/65 सहाय को बहली किया	Sunday
15:18	FCR से सूचना मिली है कि कालर - 112 मी नं०-989910303 सूचना मिली है कि फ्लो नं०-3/22 गीतपुर गांव पुलर नं०-5 नाला गली पर L.P.G. गैस प्लेन पर फट इसकेपुत्रा अहायरी भेज	Vijay Kumar
15:19	उपररालर घटना पर SWT-68, SWT-10 के S.T.O मनाज लपारा साहब को साहब भेज दिया गया इ FCR को सूचना देना।	Vijay Kumar
15:50	FCR से सूचना मिली है कि S.T.O मनाज लपारा साहब दलीपान द्वारा सूचना दे है कि उपरोक्त लपारा घटना पर अहायरी फटने के कारण 1 हाथमा मृत न उहायरी खिचल है FCR न बताया	Vijay Kumar

(घटना पंजिका)

(Occurrence Book)

दिवस/Day Saturday दिनांक/Date 01/07/2023 स्टेशन/Station Gabalpur

समय/Time	घटनाएं/Occurrences	हस्ताक्षर/Sign.
17:00	SWT-68, SWT-10 इ. ST. 0 गीतोल ल्यागी कर्मचारी का नाम वापस भाग न आकर लताया कि रकम नं-267 गीतोल नं- 3/22 गीतोलपर गांव की कब्रि 200 गीतोल में मिट्टी ल्यागी का जिसमें कागजपत्र कटने से दो मायका मर गये मृतक नं-38 वर्ष A8/2 गीतोल नं-1	
मृतक	1) बलु उ/धर्मवार उम्र-38 वर्ष A8/2 गीतोल नं-1 2) रमकेश डाले सिद्धे उम्र-60 वर्ष पता- मकलु नं-223 गीतोल नं-25 रमकेश रवास	
जन्म	1) शोहिल S/8 चन्दन सिद्धे उम्र-22 वर्ष पता- Sec-5 कारागी भागलपुर 2) दीपक, S/0 वीजववार सिद्धे उम्र-33 वर्ष पता- गीतोल गांव पता-मीरा तहसील धनारा अमराठी दो मायका, धायल व एक मृतक G.T. B. हास्पिटल में जे वहे पर मोर पर CMO S/0 स्वता सुधा काठरवल अशोक धारी मोरु का तथा सुधा काठरवल पर	
S. 10	TO-ASi मन्वार S.H.O. प्रमाण वाला गीतोलपर, PCR-B-12 A, SI हाशिमर सिद्धे, DSES न लाइसेंस ज. 1. 12 कामपाल, मोर पर मोरु का जे जे 2. गीतोल का	
Via	नाम लरता का/ FCR काठरवल सिधा 7 (MR-SWT-68 35498) SWT-68 का फोर F.O-54/63, F.O-41/64, F.O-258/64, F.O-480/65, F.O-चां-72/61 SWT-10 (MR-21590) गीतोल F.O-07/60, फोर -F.O-47/65	
17:00	F.O-57/64 चौरन सुधा 50 नं का वाचक का वाच F.O-330/65 निजा का वाचक का वाच F.O-330/65 निजा का वाचक F.O-21/63 रावत	Nijay ka
17:30	MP-08 173/65, Fo 48/65 MT PL gharol कामपाल F.O. 48/65 निजा का वाचक का नाम	

NORTH EAST / GOKUL PURI

Uploaded File No.: 495733  
 Uploaded Date/Time: 03-Feb-2024 14:23  
 N.C.R.B./एन.सी.आर.बी  
 I.I.F.-V / एकीकृत अंतिम फॉर्म-V

## FINAL REPORT

अंतिम पत्र / रिपोर्ट  
 (Under Section 173 Cr.P.C.)

(दण्ड प्रक्रिया संहिता धारा 173 के अन्तर्गत)

## ANNEXURE- 7

IN THE COURT OF : SH SUKHJEET SINGH, METROPOLITAN MAGISTRATE : KARKARDOOMA COURT (के न्यायालय में)

1. District (जिला): NORTH EAST

P.S. (प्रांत): GOKUL PURI

Year (वर्ष): 2023

FIR No. (ए.सू.क्र.सं.): 0278

Date (दिनांक): 01/07/2023

2. Final Report / Charge Sheet No. (अंतिम रिपोर्ट/आरोप पत्र संख्या.):

817305423027803 / 2023

3. Date (दिनांक): 31/01/2024 00:00

S.No. (सं.सं.)	Acts (अधिनियम)	Sections (धाराएं)
1	IPC 1860	287
2	IPC 1860	304A
3	IPC 1860	338

5. Type of Final Form/Report (अंतिम फॉर्म/रिपोर्ट का प्रकार): CHARGE SHEET

6. If FIR Unoccurred (यदि अंतिम रिपोर्ट अघटित):

7. If Charge sheet (यदि आरोप पत्र दाखिल किया):

8. Name of I.O. (नॉच अधिकारी का नाम): MANVEER

Rank (पद): ASST. SI (ASSISTANT SUB-

PIS No. (सं.): 28930690

(at the time of charge sheet) (आरोप पत्र दाखिल करते समय)

9. (a) Name of complainant / informant (शिकायतकर्ता/इतिना देने वाले का नाम): ASI MANVIR

(b) Father's / Husband's name (पिता / पति का नाम):

20 Details of Properties/Articles/Documents recovered/seized during investigation and relied upon:

(यदि के दौरान बरामद/जब्त सम्पत्ति/दस्तावेज का विवरण जिन्हें आधार बनाया गया हो):

S.No	Property Description	Estimated Value (in Rs.)	P.S. Property Register No.	From whom/ where recovered or Disposal
1	OTHERS		000089/2023	/KHASRA NO.267 H.NO.C-28, GALI NO.3/22, VILLAGE GOKALPUR DELHI

11. Particulars of accused persons charge-sheeted/PIR Prepared (आरोप पत्र दाखिल अभियुक्तों का विवरण):

5. No. (संख्या): 1

(i) Name (नाम): VIRENDER KUAMR

Whether verified (क्या सत्यापित है?): YES

(ii) Father's Name (पिता का नाम): DALPAT YADAV

(iii) Date/ Year of birth (जन्मतिथि/वर्ष): 1978

(iv) Sex (लिंग): MALE

(v) Nationality (राष्ट्रियता): INDIA

(vi) Passport No. (पासपोर्ट संख्या):

Date of Issue (जारी करने की तिथि):

Place of Issue (जारी करने का स्थान):

NORTH EAST / GOKUL PURI

P.S.: GOKUL PURI

FIR No.: 0278/2023

N.C.R.B./एन.सी.आर.बी  
I.I.F.-V / एकीकृत नॉन फॉर्म-V

(vii) Religion(धर्म):

(viii) Whether SC/ST/OBC(अनु.जाति/अनु.जन जाति/अन्य पिछड़े वर्ग): NOT KNOWN

(ix) Occupation(व्यवसाय): NOT KNOWN

(x) Address(पता):

S.No. (क्र.सं.)	Address Type (पता का प्रकार)	Address (पता)
1	Present Address	G-12, GALI NO 2, 2 G BLOCK GANGA VIHAR, GOKUL PURI, NORTH EAST, DELHI, INDIA
2	Permanent Address	G-12, GALI NO 2, 2 G BLOCK GANGA VIHAR, GOKUL PURI, NORTH EAST, DELHI, INDIA

Whether verified(क्या सत्यापित है?): YES

(xi) Regular Criminal No. (if known)नियमित अपराधी संख्या (यदि ज्ञात हो):

(xii) Date of arrest(गिरफ्तारी की तिथि): 04/07/2023

(xiii) Date of release on bail(जमानत पर रिहाई की तिथि):

(xiv) Date on which forwarded to court(न्यायालय को भेजने की तिथि):

(xv) Under Acts &amp; Sections(अधिनियम एवं धाराएँ):

S.No.(क्र.सं.)	Acts(अधिनियम)	Sections(धाराएँ)
1	IPC 1860	287
2	IPC 1860	304A
3	IPC 1860	338

(xvi) Details of bailers / sureties(जमानतियों का ब्योरा):

Name(नाम):

Father's / Husband's name(पिता / पति का नाम):

Occupation(व्यवसाय):

Address(पता):

S.No. (क्र.सं.)	Address Type (पता का प्रकार)	Address (पता)
1	Present Address	
2	Permanent Address	

Identification(पहचान):

Date of Birth(जन्मतिथि):

UID Number(संख्या):

Any Other ID Proof (अन्य प्रमाण पत्र):

S.No. (क्र.सं.) ID Type (प्रमाण पत्र प्रकार)

ID Number (प्रमाण पत्र संख्या)

(xvii) Previous convictions with case references(मामले के संदर्भ सहित, पहले हुई सजा का विवरण):

S.No. (क्र.सं.)	FIR No (प्र.सु.दि.सं.)	State (राज्य)	District (ज़िला)	Police Station (थाना)	Description Of Case (मामले का विवरण)	Details of Conviction / Acquittal (सजा/आरोपमुक्त का विवरण)

(xviii) Status of the accused(अभियुक्त की स्थिति): BAILED BY POLICE

12. Particulars of accused persons(suspect)- not charge sheeted/PIR Not Prepared(आरोप पत्र दाखिल न किए गए(संदिग्ध)अभियुक्तों का विवरण):

None

13. Particulars of witnesses to be examined(पूछताछ किए जाने वाले गवाहों का विवरण):

Sl.No (क्र.सं.)	Name (नाम)	Father's / Husband's name (पिता / पति का नाम)	Date/Year of birth (जन्मतिथि/वर्ष)	Occupation (व्यवसाय)	Address (पता)	Type of evidence to be tendered (प्रस्तुत किए जाने वाले साक्ष्य का प्रकार)
1	DEEPAK KUMAR	FATHER: VIJAY VEER SINGH			Present Address : CHAMAN VIHAR	WITNESS, INJURED (HE WILL PROVE HIS STATEMENT)

EAST / GOKUL PURI

P.S.: GOKUL PURI

FIR No.: 0278/2023

N.C.R.B/पुन.सी.आर.वी  
I.I.F.-V / एकीकृत नॉच फॉर्म - V

					WALI, GALI, GANGA VIHAR, BHOPURA, GHAZIABAD, UTTAR PRADESH, INDIA  Permanent Address : CHAMAN VIHAR WALI, GALI, GANGA VIHAR, BHOPURA, GHAZIABAD, UTTAR PRADESH, INDIA Present Address : VILLAGE BHROURA, MOBILE NO. 7015953595, SARAN, BIHAR, INDIA	
2	SAHIL	FATHER: CHARAN SINGH			Permanent Address : VILLAGE HOLAMBI KALA, SANJAY TYAGI KA MAKAN, BAWANA, BAWANA, OUTER NORTH, DELHI, INDIA	WITNESS, INJURED (HE WILL PROVE HIS STATEMENT)
3	JOGENDER SINGH	FATHER: KRIPAL SINGH			Present Address : H.NO. B-40, GALI NO. 7, WEST KARAWAL NAGAR, MOBILE NO. 9717552042, GOKUL PURI, NORTH EAST, DELHI, 110094, INDIA  Permanent Address : H.NO. B-40, GALI NO. 7, WEST KARAWAL NAGAR, MOBILE NO. 9717552042, GOKUL PURI, NORTH EAST, DELHI, 110094, INDIA	WITNESS, BROTHER OF DECEASED RAMKARAN. (HE WILL PROVE HIS STATEMENT)
4	NITESH KUMAR	FATHER: DHARMVEER SINGH			Present Address : H.NO. A8/2, F/F, GALI NO.1, HARDEVPURI, NEAR NATTHU COLONY, MOBILE NO. 8859542727, GOKUL PURI, NORTH EAST, DELHI, INDIA  Permanent Address : H.NO. A8/2, F/F, GALI NO.1, HARDEVPURI, NEAR NATTHU COLONY, MOBILE NO. 8859542727, GOKUL PURI, NORTH EAST, DELHI, INDIA	WITNESS, BROTHER OF DECEASED BABLU (HE WILL PROVE HIS STATEMENT)
5	MANOJ KUMAR	FATHER: DHARMVEER SINGH			Present Address : H.NO. A8/2, F/F, GALI NO.1, HARDEVPURI, NEAR NATTHU COLONY, MOBILE NO. 9412665143, GOKUL PURI, NORTH EAST, DELHI, INDIA	WITNESS, BROTHER OF DECEASED BABLU (HE WILL PROVE HIS STATEMENT)

NORTH EAST / GOKUL PURI

P.S.: GOKUL PURI

FIR No.: 0278/2023

N.C.R.B/पुन.सी.आर.बी  
I.I.F.-V / फकीकृत नचि कार्म-V

					Permanent Address : H.NO. A8/2, F/F, GALI NO.1, HARDEVPURI, NEAR NATTHU COLONY, MOBILE NO. 9412665143, GOKUL PURI, NORTH EAST, DELHI, INDIA	
6	PAWAN KUMAR	FATHER: RAM KARAN			Present Address : C-1/323, GALI NO. 25, KHAJURI KHAS, MOBILE NO. 9990262084, GOKUL PURI, NORTH EAST, DELHI, 110094, INDIA	WITNESS, SON OF DECEASED RAMKARAN. (HE WILL PROVE HIS STATEMENT)
7	GAURAV	FATHER: RANVIR SINGH			Permanent Address : C-1/323, GALI NO. 25, KHAJURI KHAS, MOBILE NO. 9990262084, GOKUL PURI, NORTH EAST, DELHI, 110094, INDIA	SALA OF DECEASED BABLU (HE WILL PROVE HIS STATEMENT)
8	DIVYA BHARTI	HUSBAND: LT BABLU KUMAR			Present Address : H.NO.1368, GALI NO. 15,, GAUTAM COLONY, NARELA, MOBILE NO. 9015298463, DELHI, INDIA	WIFE OF DECEASED BABLU (SHE WILL PROVE HIS STATEMENT)
9	SONU	FATHER: JASPAL			Permanent Address : H.NO.4-5, 1ST FLOOR, POCKET-11, SECTOR 22, ROHINI, MOBILE NO. 9910217910, DELHI, INDIA	(HE WILL PROVE HIS STATEMENT)
10	MADHUBALA	HUSBAND: NARESH KUMAR SHARMA			Present Address : H.NO. B-6,, BEGUM VIHAR, BEGUMPUR, DELHI, 110086, INDIA	OWNER OF OCCURRENCE PROPERTY (SHE WILL PROVE HIS STATEMENT)

EAST / GOKUL PURI

P.S.: GOKUL PURI

FIR No.: 0278/2023

N.C.R.B/एन.सी.आर.बी  
I.I.F.-V / एकीकृत जॉय फॉर्म-V

					DELHI, 110094, INDIA Permanent Address : H.NO.C-28, GALI NO. 3/22, VILLAGE GOKULPUR, MOB- 9540156409, GOKUL PURI, NORTH EAST, DELHI, 110094, INDIA Present Address : H.NO.C-246, GALI NO.22/3, VILLAGE GOKULPURI, PH.NO. 9560980407, GOKUL PURI, NORTH EAST, DELHI, 110094, INDIA	
11	BIRAHAMPAL	FATHER: BHULE SINGH			Permanent Address : H.NO.C-246, GALI NO.22/3, VILLAGE GOKULPURI, PH.NO. 9560980407, GOKUL PURI, NORTH EAST, DELHI, 110094, INDIA Present Address : C-266, GOKULPURI, PHONE NO- 9910884626, GOKUL PURI, NORTH EAST, DELHI, 110094, INDIA	(HE WILL PROVE HIS STATEMENT)
12	SEEMA	HUSBAND: RAHUL			Permanent Address : C-266, GOKULPURI, PHONE NO- 9910884626, GOKUL PURI, NORTH EAST, DELHI, 110094, INDIA Present Address :	(SHE WILL PROVE HER STATEMENT)
13	VIMAL ALIAS THEENU	FATHER: BIRAHAMPAL SINGH			Permanent Address : H.NO.C-246, GALI NO.22/3, VILLAGE GOKULPURI, PH. NO. 9910801588, GOKUL PURI, NORTH EAST, DELHI, 110094, INDIA Present Address : VILLAGE KADORI, THANA SAIFAI, PH.NO. 9447669389, ETAWAH, UTTAR PRADESH, INDIA	(HE WILL PROVE HIS STATEMENT)
14	DEEPAK	FATHER: SHIVRAJ SINGH			Permanent Address : VILLAGE KADORI, THANA SAIFAI, PH.NO. 9447669389, ETAWAH, UTTAR PRADESH, INDIA Present Address : BELT NO. NO. 3302/NE, PS GOKALPURI, DELHI, GOKUL PURI, NORTH EAST, DELHI, 110094, INDIA	(HE WILL PROVE HIS STATEMENT)
15	HC/ARUN KUMAR /28094127				Permanent Address :	ARREST WITNESS (HE WILL PROVE HIS STATEMENT)

NORTH EAST / GOKUL PURI

P.S.: GOKUL PURI

FIR No.: 0278/2023

N.C.R.B/एन.सी.आर.बी  
I.I.F.-V / एकीकृत नॉच फॉर्म-V

					BELT NO. NO. 3302/NE, PS GOKALPURI, DELHI, GOKUL PURI, NORTH EAST, DELHI, 110094, INDIA	
16	HC/DEEPAK KASANA /28108902				Present Address : BELT NO. 2024/NE, PS GOKALPURI, DELHI, GOKUL PURI, NORTH EAST, DELHI, 110094, INDIA  Permanent Address : BELT NO. 2024/NE, PS GOKALPURI, DELHI, GOKUL PURI, NORTH EAST, DELHI, 110094, INDIA	WITNESS OF SEIZED AIR COMPRESSOR
17	ASI/GAJENDER SINGH /28882490				Present Address : I/C- CRIME TEAM, NORTH EAST, DELHI, MOBILE NO. 9654010903, NORTH EAST, DELHI, INDIA  Permanent Address : I/C- CRIME TEAM, NORTH EAST, DELHI, MOBILE NO. 9654010903, NORTH EAST, DELHI, INDIA	TO PROVE SOC REPORT
18	HC/RAGHUVI R SINGH /28108012				Present Address : PHOTOGRAPH, CRIME TEAM, NORTH EAST, DELHI, PH NO. 9711275399, NORTH EAST, DELHI, INDIA  Permanent Address : PHOTOGRAPH, CRIME TEAM, NORTH EAST, DELHI, PH NO. 9711275399, NORTH EAST, DELHI, INDIA	TO PROVE SOC REPORT PHOTOGRAPHS WITH CERTIFICATE U/S 65B IE ACT
19	DR GARVTA SINGH				Present Address : DOCTOR JR, GTB HOSPITAL, DILSHAD GARDEN, NORTH EAST, DELHI, INDIA  Permanent Address : DOCTOR JR, GTB HOSPITAL, DILSHAD GARDEN, NORTH EAST, DELHI, INDIA	TO PROVE MLC NO. B/3088/46/2023 OF INJURED SAHIL AND PROVE BROUGHT DEAD OF BABLU KUMAR MLC NO. BD/1024/06/2023
20	DR SWETA				Present Address :  Permanent Address : CMO, GTB HOSPITAL, DILSHAD GARDEN, NORTH EAST, DELHI, INDIA	TO PROVE MLC NO. B/3088/46/2023 OF SAHIL & B/3089/46/2023 OF DEEPAK AND PROVE BROUGHT DEAD OF BABLU MLC NO. BD/1024/06/2023 & KARAN MLC NO.BD/1022/06/23
21	DR PARTH YADAV				Present Address :  Permanent Address : DOCTOR SR, GTB	TO PROVE RESULT OF MLC NO. B/3088/46/2023 OF INJURED SAHIL

NORTH EAST / GOKUL PURI

P.S.: GOKUL PURI

FIR No.: 0278/2023

N.C.R.B/एन.सी.आर.बी  
I.I.F.-V / एकीकृत जॉय फॉर्म-V

					HOSPITAL, DELHI, DILSHAD GARDEN, NORTH EAST, DELHI, INDIA	
22	DR MONU YADAV				Present Address : DOCTOR JR, GTB HOSPITAL, DILSHAD GARDEN, NORTH EAST, DELHI, INDIA Permanent Address : DOCTOR JR, GTB HOSPITAL, DILSHAD GARDEN, NORTH EAST, DELHI, INDIA	TO PROVE XRAY REPORT OF MLC NO. B/3088/46/2023 OF INJURED SAHIL & MLC NO. B/3089/46/2023 OF INJURED DEEPAK
23	DR SHITANSHU RAJ				Present Address : DOCTOR JR, GTB HOSPITAL, DILSHAD GARDEN, NORTH EAST, DELHI, INDIA Permanent Address : DOCTOR JR, GTB HOSPITAL, DILSHAD GARDEN, NORTH EAST, DELHI, INDIA	TO PROVE MLC NO. B/3089/46/2023 OF INJURED DEEPAK
24	DR KARTIK SAXENA				Present Address : GTB HOSPITAL, DILSHAD GARDEN, NORTH EAST, DELHI, INDIA Permanent Address : GTB HOSPITAL, DILSHAD GARDEN, NORTH EAST, DELHI, INDIA	TO PROVE RESULT OF MLC NO. B/3089/46/2023 OF INJURED DEEPAK
25	DR KRUNAL				Present Address : Permanent Address : DOCTOR SR, GTB HOSPITAL, DILSHAD GARDEN, NORTH EAST, DELHI, INDIA	TO PROVE CT SCAN REPORT OF DEEPAK
26	DR APOORVA AGGARWAL				Present Address : Permanent Address : DOCTOR JR, GTB HOSPITAL, DILSHAD GARDEN, NORTH EAST, DELHI, INDIA	TO PROVE PM REPORT OF DECEASED BABLU KR.
27	DR DIVYA KUMARI				Present Address : PG RESIDEN, GTB HOSPITAL, DILSHAD GARDEN, NORTH EAST, DELHI, INDIA Permanent Address : PG RESIDEN, GTB HOSPITAL, DILSHAD GARDEN, NORTH EAST, DELHI, INDIA	TO PROVE PM REPORT OF DECEASED BABLU KR. & RAM KARAN
28	DR TARUN KUMAR SINGH				Present Address : DOCTOR SR, GTB HOSPITAL, DILSHAD GARDEN, NORTH EAST, DELHI, INDIA	TO PROVE PM REPORT OF DECEASED BABLU KR. & RAM KARAN

NORTH EAST / GOKUL PURI

P.S.: GOKUL PURI

FIR No.: 0278/2023

N.C.R.B./पुन.सी.आर.सी

I.I.F.-V / एकीकृत जॉर्च फॉर्म-V

					Permanent Address : DOCTOR SR, GTB HOSPITAL, DILSHAD GARDEN, NORTH EAST, DELHI, INDIA Present Address : BELT NO.97/NE, PS GOKALPURI, DELHI, GOKUL PURI, NORTH EAST, DELHI, 110094, INDIA	
29	SI/AMAR PAL /28862257				Permanent Address : BELT NO.97/NE, PS GOKALPURI, DELHI, GOKUL PURI, NORTH EAST, DELHI, 110094, INDIA	WITH FIR NO.278/2023 & CERTIFICATE U/S 65B IE ACT
30	DEEPASH BANSAL				Present Address : ASSISTANT DIRECTOR (ISH), INSPECTOR UNDER THE FACTORY, ACT, 1948, 5 SHAMNATH MARG, DELHI, 110054, INDIA Permanent Address : ASSISTANT DIRECTOR (ISH), INSPECTOR UNDER THE FACTORY, ACT, 1948, 5 SHAMNATH MARG, DELHI, 110054, INDIA	TO PROVE MACHINE INSPECTION REPORT NO. FD/AD/NORTH EAST/FIR/2023/861 OF DIRECTORATE OF INDUSTRIAL SAFETY AND HEALTH (LABOUR DEPT) GOVT. OF NCT OF DELHI
31	ASST. SI (ASSISTANT SUB- INSPECTOR) /MANVEER /28930690		04/03/1972		Present Address : DELHI, GOKUL PURI, NORTH EAST, DELHI, 0, INDIA Permanent Address : DELHI, GOKUL PURI, NORTH EAST, DELHI, 0, INDIA	INVESTIGATION OFFICER

14 If FR is false (F.R. false), indicate action taken or proposed to be taken u/s 182/211 I.P.C (यदि अन्तिम रिपोर्ट झूठी है तो भा. द.सं. की धारा 182/211 के अन्तर्गत की गई अथवा प्रस्तावित कार्रवाई का विवरण):

15 Result of Laboratory analysis (प्रयोगशाला में किए गए विश्लेषण का परिणाम):

16 Brief facts of the case (Add separate sheet, if necessary)  
मामले से संबंधित संक्षिप्त तथ्य (यदि आवश्यक हो, तो अलग पृष्ठ नरथी करें):

श्रीमान जी,  
संक्षिप्त हालात मुकदमा इस तौर पर है कि दिनांक 01/07/2023 को मन ASI को DD No-55A, से इतला मिली कि Incident Address: GALI NO-3/22 gokalpur GAON PILLAR NO 5 WALI GALI  
Incident Description : CALLER BOL RAHA H KI YAHA PAR CYLINDER FATA THA  
JISME 3 LOG INJURED HUE THE 2 LOGO KO HOSPITAL LE KAR CHALE GY 1 MOKE  
PAR H, जिसके बाद मन ASI मय हमराही HC ARUN KUMAR NO. 3302/NE जाय मौका गोकलपुरी  
गाँव गली न0 3/22 पर पहुँचा था खसरा न0 267 मे चल रही फैक्ट्री के अन्दर घुस कर देखा तो अन्दर दीवारे  
टूटी हुई थी AIR कम्प्रेसर फटा हुआ पडा था और पास मे ही एक व्यक्ति मरा हुआ पडा था जिसका सिर फटा  
हुआ था और भेजा निकला हुआ एक मेज पर पडा हुआ था व एक हाथ जो सीधा था AIR कम्प्रेसर के पास कटा  
हुआ पडा था दोनो को प्लास्टिक मे भरकर Dead Body के साथ GTB होस्पिटल भिजवाया था जो हादसे मे

EAST / GOKUL PURI

P.S.: GOKUL PURI

FIR No.: 0278/2023

N.C.R.B/एन.सी.आर.बी  
I.I.F.-V/एकीकृत जीव फॉर्म-V

Injured थे दो घायल व्यक्तियों को लोगो ने होस्पिटल पहुँचाया व एक घायल व्यक्ति को PCR की गाडी होस्पिटल लेकर गयी थी मृत व्यक्ति को Dr साहब ने MLC NO. BD/1024/06/2023 पर अजाने बवलू कुमार S/O धर्मवीर H.NO 4-5 IST FLOOR SEC -22 PKT-11 ROHINI DELHI AGE 38 साल को BROUGHT DEAD घोषित कर दिया व MLC NO. BD-1022/06/2023 अजाने करन S/O UNKOWN R/O UNKOWN AGE 60 साल को Dr साहब ने BROUGHT DEAD घोषित किया था इसके बाद MLC NO. B-3089/46/23 अजाने दीपक S/O विजय वीर सिंह R/O गोकलपुरी दिल्ली AGE 33 साल हासिल की जिस पर Dr साहब ने A/H/O स्लेन्डर ब्लास्ट at GOKALPURI H.NO C-3/22 Around 3.00 PM at 1/7/2023 as Stated by Self व चोट U/O Statement fit for तहरीर फरमाया व MLC NO. B.3088/46/2023 अजाने साहिल S/O चरण सिंह R/O H.NO GOKALPUR DELHI AGE 22 साल हासिल की जिस पर Dr साहब ने A/H/O AIR Compressar Blast at 3.00 PM at 1/7/23 Around H.no 3/22 C Block Gali as Stated by Brought by व चोट U/O (Blant) Statement fir for तहरीर फरमाया जब मन ASI ने Injured Deepak व Injured Sahil को अपना ब्यान देने को कहा तो दोनो ने दर्द होने के कारण अपना ब्यान देने से मना कर दिया मन ASI दोनो Dead Body को हास्पिटल GTB मे जमा कराकर हमराही HC ARUN KUMAR NO. 3302/NE के साथ मौका पर आया था क्राईम टीम व FSL टीम रोहिणी दिल्ली को मौका पर बुलाया था मौके पर कोई चश्मदीद गवाह नही मिला ना ही किसी ने मुझे अपना ब्यान दिया। निरीक्षण MLC से, PCR Call से करने हेतु HC ARUN KUMAR को थाना भेजा जो इसी दौरान मौके पर मौजूद Crime Team ने मौका का Inspection व Photographs लिए तथा FSL Team मौका का Inspection करके मौका से चली गयी | जो कुछ समय बाद HC ARUN KUMAR अभियोग पंजीकृत करवाकर वापिस मौका आया व FIR व अन्य कागजात मन ASI के हवाले किये। जो मन ASI मौका का का मुलाहिजा करके नक्शा मौका तैयार किया जो लफ़ा फाइल है।

दौराने तफतीस मन ASI ने IC Crime Team - ASI Gajender Singh No. 154/NE, PIS No. 28882490, Mobile No. 9654010903, Crime Team, North East, Delhi व Photographer HC Raghuvir Singh No 3266/NE, PIS No. 28108012, PH No. 9711275399, Photographer, Crime Team, North East, Delhi, Delhi के ब्यान U/s 161 Cr.PC लिखे तथा मृतक Ram Karan के भाई जोगेंद्र सिंह S/o कृपाल सिंह R/O H NO.B-40Gli NO. 7 वेस्ट करावल नगर दिल्ली -94 age -52 वर्ष, Mobile No. 9717552042 जो थाना में मौजूद था का ब्यान U/s 161 Cr.PC लिखा जो ब्यान लफ़ा फाइल है।

दिनांक 02/07/2023 को मन ASI मय केस फाइल GTB Hospital पहुँचा जहाँ पर मन ASI ने मृतक Bablu Kumar के भाई नितेश कुमार S/o धर्म वीर सिंह R/o H No-A-8/2, F/F, Gali No-1 हरदेव पूरी नियर नत्थू कॉलोनी चोक दिल्ली -93, Age - 43 वर्ष, M No-8859542727 व दुसरे भाई मनोज कुमार S/o धर्म वीर सिंह R/o H NO-A-8/2, F/F, Gali No-1 हरदेव पूरी नियर नत्थू कॉलोनी चोक दिल्ली -93, age 36 वर्ष, M No-9412665143 से पूछताछ करके ब्यान U/s 161 Cr.PC लिखा तथा मृतक Ram Karan के पुत्र पवन कुमार S/o रामकरन R/O H NO.C-1/323 GALI NO.25 खजुरी खास दिल्ली-94, age-33 वर्ष मोबाइल NO-9990262084 से भी पूछताछ करके ब्यान U/s 161 Cr.PC लिखा जो लफ़ा फाइल है। इसके बाद मन ASI ने आस पड़ोस में रहने वाले Birahampal S/O Bhule Singh R/o H.No. C-246 Gali No.22/3 Village Gokulpuri Delhi Age-65 Yrs Ph-9560980407, Seema Wo Rahul Ro C-266 Gokulpuri Age-30 Yrs Phone No-9910884626, Vimal @ Theenu S/O Birahampal Singh R / o H.No. C-246 Gali No. 22/3 Village Gokulpuri Delhi Age-65 Yrs Ph-9910801588 व Deepak S/o Shivraj Singh R/o Vilage Kadori Thana Salfal Diss - Itava U.P Age-30Yrs Ph.9447669389 से भी पूछताछ करके ब्यान U/s 161 Cr.PC हाशिल किये जो लफ़ा फाइल है।

इसके बाद मन ASI ने GTB Hospital की Mortuary में मृतक Bablu Kumar S/o Dharamveer

EAST / GOKUL PURI

P.S.: GOKUL PURI

FIR No.: 0278/2023

N.C.R.B/एन.सी.आर.बी  
I.I.F.-V / एकीकृत नॉच फॉर्म-V

R/o 4/5 1st Floor, Sector 22, Pocket 11, Rohini, Delhi, age 38 Yrs का PM No. 1076/23 व मृतक Ram Karan S/o Lehri Singh R/o 323, C-1, Gali No. 25, Khajuri Khas, Delhi, Age 60 Yrs, का PM No. 1077/23 पर Postmortem कराया। जो बाद Postmortem मृतक Bablu Kumar की Dead Body को उसके भाई Nitish Kumar के हवाले किया व मृतक Ram Karan की Dead Body को उसके बेटे Pawan Kumar के हवाले किया गया। दिनांक 04/07/2023 को मन ASI मुकदमा हजा में मुलजिम की तलाश करता हुआ गोकलपुरी मैन मार्केट रोड पर पहुंचा जहाँ पर मन ASI को मुखबर खास मुलाकी हुआ जिसे मन ASI ने हालात मुकदमा हजा बतलाकर दरियाफ्त अमल में लाई जिसने दरियाफ्त पर बतलाया कि वीरेंद्र कुमार की फकट्री में Compressor Blast हुआ था जो वीरेंद्र इस समय अपने घर पर है जो मन ASI मय हमराही HC Arun मुखबर खास की निशानदेही पर H.No. G-12, Gali No.2, Ganga Vihar, Delhi पहुंचा जहाँ पर मुखबर खास इशारे करके चला गया कि यही पर वीरेंद्र कुमार रहता है।

इसके बाद मन ASI ने H.No. G-12, Gali No.2, Ganga Vihar, Delhi के गेट पर पहुंचा जहाँ पर मन ASI ने गेट बजाकर दरवाजा खुलवाया जो Virendra Kumar अपने परिवार के साथ घर पर ही मिला जिसे मन ASI ने शामिल तफतीस करके दरियाफ्त अमल में लाई जिसने दरियाफ्त पर बतलाया कि कि मैंने 4-5 दिन पहले खसरा नंबर 267 गली नंबर 3/22 गोकलपुर गांव में नरेश पंडित के मकान में प्लास्टिक की बोतल बनाने की फैक्ट्री लगाई थी व एक पुरानी मशीन वह एक कंप्रेसर खरीदा था जो बबलू नाम के व्यक्ति को कंप्रेसर सही करने के लिए बुलाया था जो उसके साथ उसका एक हेल्पर साहिल भी साथ आया था बबलू कंप्रेसर ठीक कर रहा था जो ठीक करते समय एयर कंप्रेसर में ब्लास्ट हो गया जिससे बबलू की मौत हो गई। जिसका फर्द इनक्शाप अलग से लिखा गया जो लफ़ फाइल है।

इसके बाद ASI ने मुलजिम Virendra Kumar s/o Dalpat Yadav R/o H.No. G-12, Gali No.2, Ganga Vihar, Delhi, age 45 Yrs को हालात मुकदमा हजा बतलाया मुकदमा हजा में हस्व जाब्ता गिरफ्तार किया, गिरफ्तारी के समय माननीय उच्चतम न्यायलय के दिशा निर्देशों का पालन किया गया। जो मुलजिम की जमा तलाशी अमल में लाई गई जिससे कोई सह बरामद नहीं हुई तथा गिरफ्तारी की सूचना उसके भाई Jitendra Kumar (9650133635) को दी गई। जो मन ASI ने मुलजिम को अपराध जमानती होने की जानकारी दी व अपना जमानती पेश के बारे में बतलाया, जो मुलजिम ने अपना जमानती अपने भाई Jitendra Kumar S/o Dalpa Yadav R/o H.No. B-129, Gokalpuri, Delhi, को अपना जमानती पेश किया जो मन ASI ने बाद तसल्ली बाद करके पुर जमानत नाम जाति मुचलका मुबलिक 30,000 /- पर मुलजिम Virendra Kumar को बर जमानत पुलिस रिहा किया व पाबंद करके फारिंग तफतीस किया। दिनांक 08/07/2023 को मन ASI ने मृतक Bablu की पत्नी दिव्या भारती s/o बबलू कुमार R/O 4-5 पहली मंजिल pkt -11 सेक्टर -22 रोहाणी दिल्ली -age -31 साल मोबाइल -9910217910 व भाई Gaurav S/o Ranvir singh R/o H.NO. 1368, Gali No. 15, Gautam Colony, Narela, Delhi, Age 24 Yrs, Mobile No. 9015298463 को शामिल तफतीस करके ब्यान U/s 161 Cr.PC लिखा जो लफ़ फाइल है।

दिनांक 20/07/2023 को मन ASI ने मुलजिम वीरेंद्र कुमार के बताये अनुसार air Compressor बेचने वाले Sonu से मोबाइल फ़ोन नं 7838779690 पर संपर्क करके तमाम हालात बतलाकर शामिल तफतीस होने की हिदायत दी थी, जो Sonu S/o Jaspal R/o H.No. B-6, Begum Vihar, Begumpur, Delhi-110086 हाजिर थाना आया जिसे मन ASI ने Notice U/s 160 Cr.PC सर्व कराकर दरियाफ्त अमल में लाई जिसने दरियाफ्त बतलाया कि मैंने एक Blowing Machine जो कि मैंने Ravi - Faridabad से खरीदी थी जिसे मैंने Yadav ji, Gokalpuri वाले को बेच दी थी तथा एक Compressor बबलू से दिलवाया था। जब मैंने मशीन व कंप्रेसर को चालु किया था तो उस समय कंप्रेसर के अन्दर कुछ कमी आई थी। तो मैंने अगले ही दिन Babloo को भेज दिया था। पहले यह फैक्ट्री तीन गली आगे थी उसके बाद यह जगह उन्होंने शिफ्ट कर दी थी इस जगह पर मैं एक ही बार गया था। अब आपने मेरा ब्यान उपरोक्त लिखा जो सुन व समझ लिया ठीक है।

इसके बाद मन ASI ने Sonu S/o Jaspal R/o H.No. B-6, Begum Vihar, Begumpur, Delhi-

EAST / GOKUL PURI

P.S.: GOKUL PURI

FIR No.: 0278/2023

N.C.R.B/एन.सी.आर.बी  
I.I.F.-V / एकीकृत जॉय फॉर्म-V

110086 को फारिंग तफतीस करके Crime Team Office PS Welcome पहुंचा जहाँ से मन ASI ने घटना स्थल की SOC Report व Photographs हाशिल किये जिसे मन ASI ने मुलाहिजा करके लफ़ा फाइल किया।

दौराने तफतीस मन ASI ने वारदात वाली जगह के मकान मालिक का Madhubala W/o Naresh Kumar Sharma R/o H.No.C-28 Gali No.3/22 Village Gokulpur Delhi Age-67 Yrs Mob-9540156409 से दरियाफ्त अमल में लाई जिसने बतलाया कि मैं 94B गली No-7 शिव मंदिर गली मोजपुर -दिल्ली -53 में रहती हूँ मेने अपना मकान C-28 को दिनांक 27/06/2023 को विरेन्द्र कुमार S/o दलपत यदाव को किराये पर दिया था जो विरेन्द्र मेरे मकान में अपनी मशीन लगवा रहा था दिनांक 01/07/2023 को मैं अपने परिवार के साथ हरिद्वार उतराखंड गई थी जो मेरे मोबाइल फोन पर करीब 3:30pm पड़ोसी राकेश का फोन आया था कि आपके मकान में Air कम्प्रेसर फट गया है जिसमे कुछ लोग injured है जो डर कि वजह से मेने अपने मोबाइल फ़ोन को बंद करलिया था H.No. C-28 ये मकान मेरे नाम है और मैं इस मकान कि मालकिन हूँ मुझे नहीं पता था कि मेरा किरायदार इसमें फेक्ट्री लगायेगा | जिसका ब्यान U/s 161 Cr.PC लिखा जो लफ़ा फाइल है।

इसके बाद मन ASI मजरब Deepak Kumar S/o Vijay Veer Singh R/o H.No.चमन विहार वाली गली. गगन विहार भोपुरा यु.पी Age-33 Yrs के घर पहुंचा जहाँ पर मन ASI ने Deepak Kumar से मुलाकी होकर दरियाफ्त अमल में लाई जिसने दरियाफ्त पर बतलाया कि मेरा स्थाई पता गाँव गन्दुपाल थाना बछराव तहसील धनौरा -जिला अमरोहा यु.पी का है मेने अरसा करीब 2 साल पहले खसरा न० 267 गली न० 22/3 गाँव गोकुलपुर में खाद काटने कि मशीन लगा रखी थी जो खसरा न० 267 का एरिया- 190 गज का एरिया था जो दो भागो में बटा था मेरी फेक्ट्री का एरिया 50 गज था दिनांक 01/07/2023 को समय करीब 3:00pm पर मैं अपनी फेक्ट्री को गाजियाबाद शिफ्ट कर रहा था जो सामान निकल रहा था मैं अपनी फेक्ट्री के अन्दर खड़ा था व TSR चालक रामकरण कुर्सी पर बैठा था जो इसी दौरान साईड वाली फेक्ट्री में तेज आवाज में धमाका हुआ और बीच में लगी दिवार टूटकर हमारे ऊपर गिरी जो मेरी फेक्ट्री में बैठा TSR चालक रामकरण मोके पर घायल हुआ और मेरे भी पैर व कमर में काफी गंभीर चोट लगी जो मेरी फेक्ट्री में धुल का गुब्बारा बन गया मुझे कुछ नहीं दिखाई दे रहा था जो मुझे मेरे पार्टनर रणवीर ने बाहर निकाला पड़ोस में रहने वाले राकेश और अमीत अपनी गाड़ी में बिठा कर G.T.B. Hospital लेकर गया था और रामकरण को TSR से पहले ही हॉस्पिटल भेज दिया था जिसकी रास्ते में ही लेजाते हुवे मोत हो गयी जो मुझे पता चला था पास में चलने वाली फेक्ट्री में एयर कम्प्रेसर में ब्लास्ट हुआ था जिसमे बबलू नाम के व्यक्ति कि मोके पर ही मोत हो गई थी मैं 10 दिन तक G.T.B Hospital में भर्ती रहा और बबलू के साथ काम करने वाले साहिल भी injured हुआ था जो मेरे साथ G.T.B. Hospital में भर्ती रहा था। जिसका ब्यान U/s 161 Cr.PC दर्ज किया गया जो लफ़ा फाइल है।

दौराने तफतीस Inspector Mechanical, Govt of N.C.T. of Delhi , 5, Samnath Marg, New Delhi द्वारा घटना स्थल का Inspection करवाया व रिपोर्ट हाशिल करके लफ़ा फाइल की तथा MLC No. B-3088/23 अजाने Sahil S/o Charan Singh व MLC No. B-3089/23 अजाने Deepak S/o Vijay Veer Singh पर को दाखिल GTB Hospital करके नतीजा हाशिल किया जिस पर डॉ. साहव ने नतीजा चोट Grievous तहरीर फरमाया जो बाद Discuss Senior Officer मुकदमा हज़ा में U/s 337 IPC की वजाये U/s 338 IPC Add की गई।

दौराने तफतीस मन ASI ने Gas Compressor जिसमे Blast होने की वजह से वारदात हुई है को बरुवे फर्द कब्ज़ा पुलिस में लिया व बरुवे फर्द दाखिल मालखाना किया व घटना स्थल की फेक्ट्री को सील किया गया। जो दिनांक 30/09/2023 को मजरब Sahil S/o Chan Singh R/o Village Holambi Kala, Sanjay Tyagi ka Makan, Bawana, Delhi, Permanent- Village Bhroua PS, - District- Chhapra, Bihar, Mobile No. 7015953595,, age 22 Yrs से दरियाफ्त अमल में लाई जिसने बतलाया कि मैं ब्लॉग मशीन Repair करने का काम करता हूँ। दिनांक 01/07/2023 को मालिक सोनू जो C-181, Sector 5, Industrial Area, Bawana में रहता है जो मालिक सोनू के कहने पर मैं H.No. 3/22, Gali No.3, Village Gokalpur में ब्लॉग मशीन को ठीक करने के लिए आया था। जो मेरे साथ

बबलू भी Air Compressor को ठीक करने के लिए आया था जो मैं ब्लॉग मशीन को ठीक कर रहा था और बबलू Air compressor को ठीक कर रहा था। समय करीब 15:00 बजे Air Compressor में ब्लास्ट हो गया, जो Air Compressor में ब्लास्ट होने के कारण मेरे शरीर के बाएँ हिस्से में काफी चोट आई थी और बबलू मौका पर ही डेड हो गया था जिसकी सर से काफी खून निकल रहा था। Air compressor में ब्लास्ट इतना तगड़ा था कि पूरी फैक्ट्री धूल से भर गई और आस पास की दिवार टूट गई थी। मैं रेंगता हुआ फैक्ट्री से बाहर आया था पब्लिक ने मुझे कुर्शी पर बैठाया था फैक्ट्री मालिक वीरेंद्र भी मौका पर था जो ब्लास्ट होते ही मौके से भाग गया था मैंने 100 नंबर पर पुलिस को कॉल की थी जो PCR की गाड़ी मौका पर आई थी जो पुलिस वालो ने मुझे PCR की गाड़ी में बैठाकर GTB Hospital छोड़ा था जहाँ पर मेरा इलाज हुआ। जिसका ब्यान U/s 161 Cr.P.C. लिखा गया जो लफ़ फाइल है। दौराने तफतीस मन ASI ने DD No. 55A, Dated 01/07/2023 PCR Call का PCR Form, Dy. CP, PCR(HQ) New Delhi से हाशिल करके लफ़ फाइल किया तथा बयानात गवाहन लिखे जो लफ़ फाइल है। जो अब तक की तफतीश व हालात व नतीजा MLC व बयानात से मुलजिम Virendra Kumar s/o Dalpat Yadav R/o H.No. G-12, Gali No.2, Ganga Vihar, Delhi, age 45 Yrs के खिलाफ काफी सबूत काबिले चालान U/S 287/304A/338 IPC सफा मिशल पर गुजर चुके हैं, लिहाजा मुलजिम Virendra Kumar के खिलाफ चालान U/S 287/304A/338 IPC का तैयार करके अरसाल खिदमत है। मुलजिम उपरोक्त Court Bail पर हैं को बजरिये नोटिस व गवाहन को बजरिये सम्मनात तलब करके मुकदमा हज़ा की समायत फरमाई जावे।

Date(दिनांक):

17 Refer Notice served (जारी किए नोटिस):

(Acknowledgement to be placed)(पावती नत्थी करें):

18 Despatched on(प्रेषण की तिथि):

19 List of enclosures : As annexed (संलग्नकों की सूची):

S.No.	Details of Documents	Total No. of Pages
		13
1	Preview_IIF-5	1
2	Original Rukka	2
3	Computerized Copy of FIR	1
4	Certificate US 65(B) Indian Evidence Act	1
5	Site Plan	4
6	All related DD entry	9
7	PCR Form	2
8	SOC Report and Certificate Us 65B IE Act for Photographs	14
9	Photographs of SOC (54)	2
10	Mechanical Inspection Report	1
11	Seizure memo Air Compressor	1
12	Sealing Photographs of Occurrence Property (2)	4
13	ML No. 8/3088/46/2023 of Sahil+ X Ray Plat wth Report	4
14	ML No. 8/3089/46/2023 of Deepak + X Ray Plat wth Report	4
15	CT Scan Report of Deepak	4
16	Arrest Memo	1
17	Personal Search Memo	1
18	Disclosure Statement of accused	4
19	Bail Bond of Accused + ID's	1
20	Pabandnama	1
21	Ownership Documents of occurrence property	12

EAST / GOKUL PURI

P.S.: GOKUL PURI

FIR No.: 0278/2023

N.C.R.B/एन.सी.आर.बी  
I.I.F.-V / एकीकृत जांच फॉर्म-V

22	Statement Us 161 CrPC	19
23	PM Report No. 1076-2023 of Deceased Bablu	2
24	Request for PM of Deceased Bablu	1
25	Form No. 25.35(1)(B) of Deceased Bablu	1
26	MLC No. BD-1024-06-2023+ Other Paper of Deceased Bablu	2
27	Statement of Identification of Deceased Bablu Dead Body	2
28	Dead Body of Deceased Bablu Handed over Sllp	1
29	Death Certificate of Deceased Bablu	1
30	Statements with ID's related with Deceased Bablu	7
31	PM Report No. 1077-2023 of Deceased Ram karan	2
32	Request for PM form of Deceased Ram karan	1
33	Form No. 25.35(1)(B) of Deceased Ram karan	1
34	MLC No. BD-1022-06-2023+ Other Paper of Deceased Ram karan	2
35	Identification of Deceased Ram karan Dead Body	2
36	Dead Body Deceased Ram karan Handed over Sllp	1
37	Death Certificate Deceased Ram karan	1
38	Statements with ID's related to Deceased Ram karan	4
39	conviction slip	1

Signature of Investigating Officer submitting final  
report/charge sheet.  
(अंतिम रिपोर्ट/आरोप पत्र दायर करने वाले जांच अधिकारी के हस्ताक्षर)

Name(नाम): MANVEER  
Rank(पद): ASST. SI (ASSISTANT SUB-INSPECTOR)  
PIS No.(सं.): 28930690  
Belt No.(सं.): 539/NE

Signature of Officer in charge of Police Station  
(Inspector/SHO)

Name(नाम): PARVEEN KUMAR  
Rank(पद): I (INSPECTOR)  
PIS No.(सं.): 16940054

Forwarded by ACP/Sub. Division

Name(नाम):  
Rank(पद):  
PIS No.(सं.):

ST/ GOKUL PURI

P.S.: GOKUL PURI

FIR No.: 0278/2023

N.C.R.B/पुन.सी.आर.बी  
I.I.F.-V / एकीकृत जॉय फार्म-V